

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

UNSTARRED QUESTION NO:1358
ANSWERED ON:03.03.2000
DISHONoured CHEQUES
SUBODH MOHITE

Will the Minister of FINANCE be pleased to state:

- (a) whether the Government propose to amend the Negotiable Instrument Act, 1938 to facilitate the creation of a special court for time-bound disposal of cases on dishonoured cheques;
- (b) if so, the details thereof; and
- (c) if not, the reasons therefor?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI BALASAHEB VIKHE PATH):

- (a) There is no such proposal under consideration.
- (b) Does not arise.
- (c) Offences under Section 138 of the Negotiable Instruments Act, 1881 take place in different parts of the country and it would not be feasible and in public interest if all cases, arising out of such offences are to be dealt with in one Special Court.